

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
IB-256(ND)/2024

IN THE MATTER OF:

M/s. Hallow Securities Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Broad Homes Private Limited Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Sunil Mund, Mr. Kailash Ram, Advs.
For the RP : Mr. Rajat Chaudhary, Adv.

ORDER

The Ld. Counsel appearing for Applicant shall take steps to serve Dasti notice to the Respondents and file proof and affidavit of service within one week. The Applicant shall also file an affidavit stating that the instant application filed under Section 7 is not a collusive one.

List the matter **on 08.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Anand Dubey

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)